

mention another important fact. In Jammu & Kashmir also killings are going on. (*Interruptions*) Would you please rule that the discussion under rule 193 on Kashmir will be taken up first?

(*Interruptions*)

MR. SPEAKER: It is already there in the Agenda.

(*Interruptions*)

SHRI P.R. KUMARAMANGALAM: Let us know if the Government has any objection to take it up first?

(*Interruptions*)

MR. SPEAKER: Now, Papers to be laid on the Table of the House.

#### PAPERS LAID ON THE TABLE

Half yearly report of Coir Board, Cochin for the period 1.4.1989 to 30.9.89

[*Translation*]

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): I beg to lay on the Table a copy of the Half-Yearly Report (Hindi and English versions) of the Coir Board, Cochin, for the period from 1st April, 1989 to 30th September, 1989 under Section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT—1108/90]

[*English*]

Review on and Annual Report of Jute Corporation of India Ltd., Calcutta, National Textile Corporation of India, for 1988-89, statements regarding delay in laying these papers, Annual Report and Review on Jute Manufacture Development Council, Calcutta, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (CH. JAGDEEP DHANKHAR): On behalf of

Shri Sharad Yadav, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1988-89.

(ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1109/90]

(b) (i) Review by the Government on the working of the National Textile Corporation Limited for the year 1988-89.

(ii) Annual Report of the National Textile Corporation Limited for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1110/90]

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1109-1110/90]

(3) (i) A copy of the Annual Report (Hindi and English versions)

of the Jute Manufactures Development Council, Calcutta, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—1111/90]
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 11 of 1989) (Commercial)—National Textile Corporation (West Bengal), Assam, Bihar and Orissa) Limited under article 151 (1) of the Constitution. [Placed in Library. See No. LT—1112/90]

**Annual Report of Commission of Railway Safety for 1988-89 and statement correcting answer given on 15.5.90 to USQ No. 8691 regarding rural electrification in U.P.**

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1988-89. [Placed in Library. See No. LT—1112/90]
- (2) A statement (Hindi and English versions) (i) correcting the reply given on 15 May, 1990 to Unstarred Question No. 8691 by Shri Ram Sagar (Saidpur) regarding Rural Electrification in Uttar Pradesh and (ii) giving reasons

for delay in correcting the reply. [Placed in Library. See No. LT—1113-90]

**Major Port Trusts Act, 1963, statement regarding reasons for not laying Annual Report etc. of Shipping Corporation of India Ltd., 1988-89, etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): ON behalf of Shri K.P. Unnikrishnan, I beg to lay on the Table—

- (1) A copy of the Merchant Shipping (Examination of Engineer Officers in the Merchant Navy) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 424 (E) in Gazette of India dated the 4th April, 1989 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above. [Placed in Library. See No. LT—1114/90]
- (3) A copy of Notification No. G.S.R. 1041 (E) (Hindi and English versions) published in Gazette of India dated the 5th December, 1989 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Second Amendment Regulations, 1989 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT—1115/90]
- (4) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited, for the year 1988-89 within the stipulated period of nine months

after the close of the Accounting Year. [Placed in Library. See No. LT—1116/90]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, Delhi, for the year 1988-89 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, Delhi, for the year 1988-89.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT—1117/90]

#### Notification regarding Earmarking of Bungalows

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): On behalf of Shri Murasoli Maran, I beg to lay on the Table a copy of the Notification No. 120 (Hindi and English versions) published in Gazette of India dated the 30th May, 1990 regarding Earmarking of Bungalows. [Placed in Library. See No. LT—1118/90]

#### Annual Report of and Review on Dental Council of India for 1987-88, of Regional Cancer Centre, Trivandrum, for 1988-89 and statement's showing reasons of delay in Laying them, etc.

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions)

of the Dental Council of India for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1119/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1988-89 along with Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Cancer Centre, Trivandrum, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—1120/90]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India for the year 1987-88.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT—1121/90]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India for the year 1988-89 along with Audited Accounts. (Hindi and English versions) of the Centre for Cultural Resources and Training for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India for the year 1988-89. (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training for the year 1988-89.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No. LT—1122/90] (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1124/90]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi for the year 1988-89 along with Audited Accounts. (3) A copy each of the following Notification (Hindi and English versions) under section 28 of the University Grants Commission Act, 1957:—
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1988-89. (i) The University Grants Commission (Recruitment) Amendment Rules, 1989 published in Notification No. G.S.R. 885 in Gazette of India dated the 2nd December, 1989.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above. [Placed in Library. See No. LT—1123/90] (ii) The University Grants Commission (Terms and Conditions of Services of employees) Amendment Rules, 1989 published in Notification No. G.S.R. 886 in Gazette of India dated the 2nd December, 1989.
- (iii) The University Grants Commission (Recruitment) Amendment Rules, 1989 published in Notification No. G.S.R. 887 in Gazette of India dated the 2nd December, 1989.
- (iv) The University Grants Commission (Disqualification,

**Annual Report and Review on Centre for Cultural Resources and Training for 1988-89, statement showing reasons for delay in laying these papers and Notification under University Grants Commission Act, 1956 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (CH. JAGDEEP DHANKHAR): On behalf of Shri Chimanbhai Mehta, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report

Retirement and Conditions of Service of Members) Amendment Rules, 1989 published in Notification No. G.S.R. 888 in Gazette of India dated the 1st December, 1989.

(4) A copy each of the following Notification (Hindi and English versions) issued under section 5 of the University Grants Commission Act, 1956:—

- (i) S.O. 393 (E) published in Gazette of India dated the 31st May, 1989 regarding appointment of eight Members of the University Grants Commission for a term of three years.
- (ii) S.O. 640 (E) published in Gazette of India dated the 11th August, 1989 regarding appointment of Shri K.P. Geethakrishnan, Secretary (Expenditure) as a Member of the University Grants Commission for a term of three years. [Placed in Library. See No. LT—1125/90]

**Review on and Annual Report of West Bengal Forest Development Corporation Ltd., Calcutta, for 1985-86 and statement showing reasons of delay in laying these papers**

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUSTRAY): On behalf of Shrimati Maneka Gandhi, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the West Bengal Forest Development Corporation Limited, Cal-

cutta, for the year 1985-86.

- (ii) Annual Report of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1126/90]

[*Translation*]

**Reviews and Annual Reports of Rajasthan State Agro-Industries Corporation Ltd., Jaipur for 1985-86 and 1986-87 and statements showing reasons of delay in laying these papers**

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): On behalf of Shri Nitish Kumar, I beg to lay on the Table the following papers.

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Rajasthan State Agro-Industries Corporation Limited, Jaipur for the year 1985-86.
  - (ii) Annual Report of the Rajasthan State Agro-Industries Corporation Limited, Jaipur for the year 1985-86 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Govern-

ment on the working of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1986-87.

- (ii) Annual Report of the Rajasthan State Agro-Industries Corporation Limited, Jaipur, for the year 1986-87 alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

- (2) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1127/90]

[English]

**Annual Report of and Review on National Institute for Entrepreneurship and Small Business Development, New Delhi for 1988-89**

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1988-89 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepre-

neurship and Small Business Development, New Delhi, for the year 1988-89. [Placed in Library. See No. LT—1128/90]

**Notifications under Industrial Finance Corporation Act, 1948**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948:—

- (i) Notification No. 3/89 published in Gazette of India dated the 22nd April, 1989 making certain amendments to Regulations 20 (i) and 21 of the Industrial Finance Corporation of India General Regulations, 1982.
- (ii) Notification No. 4/89 published in Gazette of India dated the 22nd April, 1989 making certain amendments to Regulations 4, 9 and 13 of the Industrial Finance Corporation of India Employees' Provident Fund Regulations, together with an Errata thereto published in Gazette of India dated the 12th August, 1989.
- (iii) A copy of the Notification (Hindi versions) published in Gazette of India dated the 7th October, 1989 containing corrigendum to Notification No. CPIV/1(12)85 published in Gazette of India dated the 12th August, 1989.
- (iv) Notification No. 11/89 published in Gazette of India dated the 30th September, 1989 making certain amendments to Regulations 49 (4), 51 (2), Explanation (a) to

Regulation 51 (2) and 'Note' 51 (3) of the Industrial Finance Corporation of India Staff Regulations 1974 and Regulation 3 (2) (b) (ii) and Regulation 4 (d) of Management of Industrial Concerns (Powers and Duties of Directors) Regulations, 1957. [Placed in Library. See No. LT—1129/90]

11.39 1/2 hrs.

STATEMENT UNDER DIRECTION 115

**Re: Incorrect answer given on 15.5.1990 to USQ No. 8691**

[English]

SHRI RAM SAGAR (Saidpur): Mr. Speaker, Sir, with your permission, I rise to make a statement under Direction 115 as under:—

11.39 hrs.

PETITION

**Regarding Framing of Comprehensive Rules Relating to Delhi Rent Control Act, 1958 and Delhi Rent Control (Amendment) Act, 1988**

[Translation]

SHRI RAMBAHADUR SINGH (Maharajaganj): I present a petition signed by Shri D.S. Bawa, Organising Secretary, Society for Fair Laws and Justice, Hauz Khas Enclave, New Delhi and others regarding framing of comprehensive rules relating to Delhi Rent Control Act, 1958 and Delhi Rent Control (Amendment) Act, 1988.

The Minister of Energy while answering my Unstarred Question No. 8691 on 15 May, 1990 has stated that Saidpur falls under Jaunpur district of Uttar Pradesh. This answer is incorrect and misleading. Saidpur Parliamentary constituency falls in Jaunpur, Ghazipur and Varanasi districts of Uttar Pradesh. In view of this, the reply needs to be corrected.

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): The second sentence of the part 'a' of the reply may be read as under:—

"However in the Jaunpur, Gazipur and Varanasi districts in which Saidpur Parliamentary Constituency falls the number of villages electrified as on 28.2.1990 is as under:—

District	Total number of villages	Villages electrified as on 28.2.1990
1	2	3
Jaunpur	3245	2873
Gazipur	2540	2543@
Varanasi	3662	2533

@ 3 unqualified villages have been electrified."

Information about the districts in which Saidpur Parliamentary Constituency falls was not available at the time of replying the question.

The omission is regretted.

(Interruptions)